

**SHRI BAL RAJ MADHOK :** The hon. Minister has placed the report of the MAMC for 1968-69 on the Table of the House. The MAMC is a big public scandal. The Committee on Public Undertakings has already recommended in its report that this should be closed down. This undertaking had an authorised capital of Rs. 20 crores, and it has already lost Rs. 21 crores. I want to know...

**MR. SPEAKER :** There can be no questions now. I am not going to allow it.

**SHRI BAL RAJ MADHOK :** Only the accounts for 1968-69 are now placed on the Table of the House...

**MR. SPEAKER :** The hon. Member is a very responsible Member. He should know that...

**SHRI BAL RAJ MADHOK :** I only want to say...

**MR. SPEAKER :** The hon. Member can give a regular notice.

**SHRI BAL RAJ MADHOK :** They are only placing the accounts for 1968-69 on the Table of the House now. I only want to know what is the latest position, and what action they have taken on the report of the Committee on Public Undertakings...

**MR. SPEAKER :** I am not going to allow this now.

**Statements showing Action taken by Government on Assurances etc.**

**THE MINISTER OF PARLIAMEN- TARY, AND SHIPPING AND TRANS- PORT (SHRI RAGHU RAMAIAH) :** I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and under- takings given by the Ministers during the various sessions or Fourth Lok Sabha :

- (i) Supplementary Statement No. I Tenth Session, 1970
- (ii) Supplementary Statement No. IV Ninth Session, 1969
- (iii) Supplementary Statement No. VII Eighth Session, 1969

(iv) Supplementary Statement No. XVII Seventh Session, 1969

(v) Supplementary Statement No. XII Sixth Session, 1968

(vi) Supplementary Statement No. XIX Fifth Session, 1968

(vii) Supplementary Statement No. XXV Fourth Session, 1968

(viii) Supplementary Statement No. XIX Third Session, 1967

(ix) Supplementary Statement No. XXVII Second Session, 1967

[Placed in Library. See No. LT-3591/70.]

**Papers under Companies Act**

**SHRI BHANU PRAKASH SINGH :** On behalf of Shri Raghunatha Reddy I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review (Hindi and English versions) by the Government on the working of the National Instruments Limited, Calcutta, for the year 1968-69.

(ii) Annual Report on the National Instruments Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3592/70.]

(2) A copy of Notification No. S. O. 1503 (Hindi and English versions) published in Gazette of India dated the 25th April, 1970 making certain amendment to the Schedule to Emblems and Names (Prevention of Improper Use) Act, 1950, issued under section 8 of the said Act. [Placed in Library. See No. LT-3593/70.]

**Audit Report (Civil) on Revenue Receipts, 1970**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) :** I beg to lay on the Table a copy of the Audit Report (Civil) on Revenue